

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 53 OF 2017**

**Dated: 1<sup>st</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Alakananda Hydro Power Co. Ltd. ... Appellant(s)  
Vs.  
Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Janmalai  
Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Umesh Prasad  
Mr. Mohit Rai for R-1  
  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Janmali M. for R-2

**ORDER**

Learned counsel for the appellant seeks four weeks more time to file rejoinder. He may take steps to file the same on or before 30.11.2017 after serving copy on the other side.

Learned counsel for the State Commission seeks four weeks time to file written submissions. He may file the same on or before 30.11.2017 after serving copy on the other side.

List the matter on **13.11.2017.**

**(I. J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**